

session of Parliament people are coming over to Delhi to the Boat Club from all over the country for holding demonstrations... (*Interruptions*)

MR. SPEAKER: Mr. Soz, I have already asked for the information. Give me something.

PROF. SAIFUDDIN SOZ: I have already given notice for a Calling Attention. I want your sympathy for them.

MR. SPEAKER: I will ask them and you can have a Calling Attention.

PROF. SAIFUDDIN SOZ: So you are considering my Calling Attention Notice?

KUMARI MAMATA BANERJEE (Jadavpur): Thousands of ex-servicemen have started their hunger strike for the past seven days. The Defence Minister is here. He should look into this matter.

SHRI SYED SHAHABUDDIN (Kishanganj): I want a clarification.

MR. SPEAKER: What is it?

SHRI SYED SHAHABUDDIN: I believe that in my absence the House was informed, you were informed, that all the Members of the Janata Party...

MR. SPEAKER: It is nothing to be raised on the floor of the House.

SHRI SYED SHAHABUDDIN: But they have named me. And I would like to know my status.

MR. SPEAKER: I do not know.

SHRI SYED SHAHABUDDIN: What is your reaction?

MR. SPEAKER: You are an hon. Member of this House.

SHRI SYED SHAHABUDDIN: Of the Janata Party?

MR. SPEAKER: I have never expelled you!

12.00 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Annual Report of and review on Indian Statistical Institute, Calcutta for 1987-88 and a statement *Re.* delay in laying these papers

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION (SHRI MADHAV SINH SOLANKI): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT- 7501/89]

Annual Report of and Review on Central Wakf Council for 1987-88 and a statement Regarding delay in laying these papers

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAL): I beg to lay on the Table :—

- (1) (i) A copy of the Annual Report (Hindi and English ver-

sions) of the Central Wakf Council for the year 1987-88 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Wakf Council for the year 1987-88.

- (2) A statement (Hindi and English version) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT- 7502/89]

National Airports Authority (Employees Conduct, Discipline and Appeal) Regulations, 1988 and Annual Report of Commission of Railway Safety for 1987-88

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRISHIVRAJ V. PATIL): I beg to lay on the Table:

- (1) A copy of the National Airports Authority (Employees Conduct, Discipline and Appeal) Regulations, 1988 (Hindi and English versions) published in Notification No. Sec.9.2.7. in Gazette of India dated the 30th August, 1988, under section 40 of the National Airports Authority Act, 1985. [Placed in Library. See No. LT- 7503/89]
- (2) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1987-88. [Placed in Library. See No. LT- 7504/89]

Annual Report of and Review on National Institute of Immunology, New Delhi for 1987-88 and a statement *Re* delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1987-88 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Immunology, New Delhi, for the year 1987-88.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned and (1) above. [Placed in Library. See No. LT- 7505/89]

Notifications under All-India Services Act 1951, Madhya Pradesh Administration Tribunal (Salaries and Allowances and conditions of Service of Chairman, Vice Chairman and Members) Audit Rules, 1988; and Annual Report of and Review on the working of Grih Kalyan Kendra, New Delhi for 1987-88 and Statement *re* delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBA-

RAM): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of All India Services Act, 1951:—
- (i) The Indian Police Service (Pay) Eighth Amendment Rules, 1988 published in Notification No. G.S.R. 1221 (E) in Gazette of India dated the 28th December, 1988.
 - (ii) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1988 published in Notification No. G.S.R. 1222 (E) in Gazette of India dated the 28th December, 1988.
 - (iii) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1988 published in Notification No. G.S.R. 1223 (E) in Gazette of India dated the 28th December, 1988.
 - (iv) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1988 published in Notification No. G.S.R. 1224 (E) in Gazette of India dated the 28th December, 1988.
 - (v) G.S.R. 1225 (E) published in Gazette of India dated the 28th December, 1988 constituting for the States of Arunachal Pradesh-Goa-Mizoram-Union Territories, an Indian Police Service Cadre and abolishing the Indian Police Service Cadre of Union Territories from there with effect from 28th December, 1988.
 - (vi) G.S.R. 1226 (E) published in Gazette of India dated the 28th December, 1988 constituting for the states of Arunachal Pradesh-Goa-Mizoram-Union Territories, an Indian Administrative Service Cadre and abolishing the Indian Administrative Service Cadre of Union Territories from there with effect from 28th December, 1988.
 - (vii) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1989 published in Notification No. G.S.R. 27 in Gazette of India dated the 21st January, 1989.
 - (viii) The Indian Police Service (Pay) First Amendment rules, 1989 published in Notification No. G.S.R. 28 in Gazette of India dated the 21st January, 1989.
 - (ix) The Indian Administrative Service (Pay) Amendment Rules, 1989 published in Notification No. G.S.R. 80 (E) in Gazette of India dated the 3rd February, 1989.
 - (x) The Indian Police Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1988 published in Notification No. G.S.R. 99 (E) in Gazette of India dated the 10th February, 1989.
 - (xi) The Indian Police Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1988 published in Notification No. G.S.R. 999

- in Gazette of India dated the 31st December, 1988.
- (xii) The Indian Police Service (Pay) Ninth Amendment Rules, 1988 published in Notification No. G.S.R. 1000 in Gazette of India dated the 31st December, 1988.
- (xiii) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1988 published in Notification No. G.S.R. 1001 in Gazette of India dated the 31st December, 1988.
- (xiv) The Indian Police Service (Pay) Eighth Amendment rules, 1988 published in Notification No. G.S.R. 1002 in Gazette of India dated the 31st December, 1988.
- (xv) the Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1988 published in Notification No. G.S.R. 1003 in Gazette of India dated the 31st December, 1988.
- (xvi) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1988 published in Notification No. G.S.R. 1004 in Gazette of India dated the 31st December, 1988.
- (xvii) The Indian Police Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1988 published in Notification No. G.S.R. 1005 in Gazette of India dated the 31st December,
- 1988.
- (xviii) The Indian Police Service (Pay) Tenth Amendment Rules, 1980 published in Notification No. G.S.R. 1006 in Gazette of India dated the 31st December, 1988.
- (xix) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1988 published in Notification No. G.S.R. 1007 in Gazette of India dated the 31st December, 1988.
- (xx) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1988 published in Notification No. G.S.R. 1008 in Gazette of India dated the 31st December, 1988.
- (xxi) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulation, 1989 published in Notification No. G.S.R. 65 in Gazette of India dated the 4th February, 1989.
- (xxii) The Indian Forest Service (Recruitment) Amendment Rules, 1989 published in Notification No. G.S.R. 116 (E) in Gazette of India dated the 22nd February, 1989. [Placed in Library. See No. LT- 7506/89]
- (2) A copy of the Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1988 (Hindi and English ver-

sions) Published in Notification No. G.S.R. 16 (E) in Gazette of India dated the 10th January, 1989 under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985. [Placed in Library. See No. LT- 7507/89]

- (3) (i) A copy of the Annual Report (Hindi and English Versions) of the Grih Kalyan Kendra, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Grih Kalyan Kendra, New Delhi, for the year 1987-88.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT- 7508/89]

Lakshadweep Pradesh Council (Procedure and conduct of Business and consultation with counsellors) Rules, 1988

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV.): I beg to lay on the Table a copy of the Lakshadweep Pradesh Council (Procedure and Conduct of Business and Consultation with Counsellors) Rules; 1988 (Hindi and English versions) published in Lakshadweep Gazette dated the 2nd August, 1988, under sub-section (3) of section 19 of the Lakshadweep (Administration) Regulation, 1988. [Placed in Library. See No. LT- 7509/89]

12.05 hrs.

STATEMENT RE LAUNCHING OF HOME LOAN ACCOUNT SCHEME BY NATIONAL HOUSING BANK

[*English*]

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): Sir, the National Housing Bank was set up by the Government of India in July 1988 with a view to accelerate and streamline the flow of finance for housing purposes. The Bank would on the one hand strengthen the existing housing finance institutions and on the other would promote new institutions for giving housing loans. The National Housing Bank would also formulate schemes for making housing loans available to weaker sections of the society. Keeping in view these objectives, the Bank has decided to provide a thrust to flow of credit for small dwelling units. To begin with, it would be providing refinance facilities for loans upto R. 50,000. Moreover, while providing funds to public housing agencies for acquisition and development of land the Bank proposes to ensure that the share of small size plots/flats is not less than seventy five percent.

12.06 hrs.

[SHRI SOMNATH RATH in the Chair]

The House may recall that the Finance Minister in his Budget Speech of 28th February, 1989 had mentioned that the National Housing Bank in cooperation with scheduled banks is going to launch a Home Loan Account Scheme. The National Housing Bank has now formulated this scheme which provides for regular savings over a minimum period of five years at the end of which, subscriber to the scheme will be entitled to a loan as a multiple of the accumulated savings (including interest on savings at the compound rate of 10 percent), in addition to withdrawal of accumulated savings. The amount of loan will be four times the accu-